
(2021) 10 SEBI CK 0049

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 174, 175, 1174 Of 2021, Appeal No. 621 Of 2021

Nitika Shankar

APPELLANT

Vs

Securities and Exchange Board of India And Others

RESPONDENT

Date of Decision : 04-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0049

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Neerav Merchant, Anju Mahendra

Final Decision : Allowed

Judgement

Tarun Agarwala, Presiding Officer

1. The appellant has filed an application for withdrawal of the appeal. The application is allowed. The appeal is dismissed as withdrawn with no order as to costs.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.